

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 19TH DAY OF MARCH, 2001

Original Application No.71 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.BISWAS, MEMBER(A)

Gopi Nath, son of Late Vishwa Nath
R/o722, Railway colony, Gaughat
Allahabad.

... Applicant

(By Adv: Shri Satish Dwivedi)

Versus

1. Union of India through the General manager, Northern railway Baroda House, New Delhi.
2. The Divisional Superintending Engineer(1) Northern Railway, Allahabad.
3. The Assistant Engineer(Line) Northern Railway, Allahabad.

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This OA has been filed challenging order dated 21.7.1997 by which applicant has been punished in disciplinary proceedings by reducing him to lower pay scale for a period of three years without cumulative effect. Admittedly applicant filed an appeal on 29.9.1997, a copy of the memo of appeal has been filed as (Annexure 4). Learned counsel for the applicant has submitted that appeal has not ^{been} decided yet. Hon'ble Supreme Court in case of S.S.Rathore Vs.State of M.P., A.I.R 1990 pg-10 held that departmental appeals and revisions should be decided within three months to six months. In this case we do not find any reason as to why the Appellate Authority could not decide the appeal of the applicant though more than two years have passed.

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Considering the facts and circumstances, this OA is disposed of finally with the direction to respondent no.2 Divisional Superintending Engineer, Northern Railway Allahabad, to decide the appeal of the applicant within a period of two months from the date a copy of this order is filed by a reasoned order after hearing the applicant. There will be no order as to costs.

S. B...
S. B...

MEMBER (A)

L. J...
L. J...

VICE CHAIRMAN

Dated: 19.3.2001

/Uv/